

# **RAJASTHAN HIGH COURT**

## **INFORMATION RELATED TO PENDING CRIMINAL CASES AGAINST ELECTED MEMBERS OF THE PARLIAMENT AND LEGISLATIVE ASSEMBLIES**

As on 31.12.2024

S. No.	Name of Judgeship	Year(s) of Institution	No. of cases pending	Stage of proceeding of pending cases
1	Ajmer	-	-	-
2	Alwar	2023	1	Appearance of Accused (1)
		2024	1	Awaiting file from lower court (1)
3	Balotra	-	-	
4	Baran	-	-	-
5	Banswara	2019	2	Argument on Application (1) Stay (1)
		2020	1	Stay (1)
		2021	2	Prosecution Evidence (1) Examination of Accuses (1)
		2022	3	Appearance of Accused (1) Argument on Application (1) Defence Evidence (1)
6	Bharatpur	-	-	-
7	Bhilwara	-	-	-
8	Bikaner	-	-	-
9	Bundi	-	-	-
10	Chittorgarh	2019	1	Evidence (1)
11	Churu	2019	1	Argument of charge/ Order on Charge (1)
12	Dausa	2022	1	Awaiting Order of Hon'ble High Court (1)
13	Dholpur	2024	1	इंतजार आदेश माननीय राज.उ.न्या.पीठ जयपुर (1)
14	Dungarpur	2022	1	Framing of Charge (1)
15	Sri Ganganagar	2013	1	Awaiting Record (1)
		2015	2	Prosecution Evidence (2)
		2016	1	Charge Summary (1)
		2019	1	Framing Charge (1)
		2022	1	Appearance of accused (1)
16	Hanumangarh	-	-	-
17	Jaipur Metro-I	2016	1	Balance final argument (1)
18	Jaipur Metro-II	2013	1	प्राप्त होने आदेश माननीय रा.उ.न्या. के स्तर पर लंबित है (1)
		2016	1	Arguments on Charges and for Consideration the result of further investigation as directed by this court through order dated 18.04.2022 (1)
		2021	1	Prosecution Evidence 17 witnesses has been examined (1)
		2022	2	बहस चार्ज/ बहस दरखास्त (1) बहस निगरानी (1)
19	Jaipur District	2012	1	साक्ष्य अभियोजन (1)
20	Jalore	2022	1	Prosecution Evidence (1)
		2023	1	Stayed by RHC (1)
21	Jaisalmer	2019	1	Prosecution Evidence (1)
22	Jhalawar	-	-	-
23	Jhunjhunu	2024	1	Appearing of Accused (1)

S. No.	Name of Judgeship	Year(s) of Institution	No. of cases pending	Stage of proceeding of pending cases
24	Jodhpur Metro	2011	1	Defence Evidence (1)
		2017	1	Evidence (1)
		2018	1	Prosecution Evidence (1)
		2020	1	Awaiting order from Higher Court (1)
		2024	1	Argument on Charge (1)
25	Jodhpur District	-	-	-
26	Karauli	-	-	-
27	Kota	2012	1	Argument on Application u/s 468 crpc (1)
		2016	1	Service of non bailable warrant (1)
		2021	1	Service of non- bailable warrant (1)
		2022	2	Prosecution Evidence (1) Awaiting order from Higher Court (1)
		2023	3	Argument on Charge (1) Prosecution Evidence (2)
28	Merta	2020	1	Stay (1)
29	Pali	2020	1	Stay by High Court (1)
30	Pratapgarh	-	-	-
31	Rajsamand	-	-	-
32	Sawai Madhopur	-	-	-
33	Sikar	2021	1	Prosecution Evidence (1)
34	Sirohi	-	-	-
35	Tonk	2023	1	Prosecution Evidence (1)
36	Udaipur	2020	1	Evidence (1)
		2023	1	Evidence (1)

**Cases of MPs'/MLAs' (Circular No.15/P.I./2023 dt. 06.12.2023) Fourth Quarter-2024 (01.10.24 to 31.12.24)**

<b>S. N.</b>	<b>Name of Court</b>	<b>Date of Institution</b>	<b>Case No.</b>	<b>Title</b>	<b>Present Status</b>	<b>Name of Mps/MLAs</b>	<b>No. of adjournment if any given during quarter with reasons</b>	<b>Progress made in the case during Quarter</b>
<b>1. AJMER</b>								
<b>Case punishable with death or life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases Punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Other cases</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>2. ALWAR</b>								
<b>Cases punishable with death or life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>other cases</b>								
1	ADJ No. 2 Behror (Alwar)	26.06.2024	48/23	Vedprakash Vs Mohar Singh	Awaiting file from lower court	Vedprakash Solanki (Former)	-	-



S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
<b>5. BANSWARA</b>								
<b>Cases punishable with death or life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases Punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>other cases</b>								
1	ACJM Banswara	14.09.2020	574/2020	State Vs. Bhawani Joshi	Stay	Bhawani Joshi (Former MLA)	Stay	Stay
2	ACJM Banswara	27.01.2022	145/2022 (177/2022)	State Vs. Bhawani Joshi	Appearance of Accused	Bhawani Joshi (Former MLA)	Other Accused not appearing on hearing date	Warrant issued against the other accused
3	JM Banswara	28.02.2022	12/2022	State Vs. Premkant etc	Defence Evidence	Bhawani Joshi (Former MLA)	-	उक्त पत्रावलियों में नजदीकी तारीख दिये जाकर प्रकरण शीघ्र निस्तारण करने के प्रयास किये जा रहे है।
4	JM Banswara	25.02.2022	14/2022	State Vs. Premkant etc	Argument on Application	Bhawani Joshi (Former MLA)	-	
5	JM Banswara	05.11.2019	235/2022 (1129/2019)	State Vs. Bhawani Joshi	Stay	Bhawani Joshi (Former MLA)	-	
6	JM Banswara	01.10.2019	202/2022 (628/2019)	State Vs. Bhawani Joshi	Argument on Application	Bhawani Joshi (Former MLA)	-	
7	JM Banswara	06.01.2021	346/2022 (281/2020)	State Vs. Bhawani Joshi	Prosecution Evidence	Bhawani Joshi (Former MLA)	-	

<b>S. N.</b>	<b>Name of Court</b>	<b>Date of Institution</b>	<b>Case No.</b>	<b>Title</b>	<b>Present Status</b>	<b>Name of Mps/MLAs</b>	<b>No. of adjournment if any given during quarter with reasons</b>	<b>Progress made in the case during Quarter</b>
8	JM Banswara	06.01.2021	396/2022 (361/2020)	State Vs. Bhawani Joshi	Examination of Accuses	Bhawani Joshi (Former MLA)	-	
<b>6. BHARATPUR</b>								
<b>Cases punishable with death or life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases Punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>other cases</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>7. BHILWARA</b>								
<b>Cases punishable with death or life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases Punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>other cases</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>8. BIKANER</b>								
<b>Cases punishable with death or life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases Punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>other cases</b>								

<b>S. N.</b>	<b>Name of Court</b>	<b>Date of Institution</b>	<b>Case No.</b>	<b>Title</b>	<b>Present Status</b>	<b>Name of Mps/MLAs</b>	<b>No. of adjournment if any given during quarter with reasons</b>	<b>Progress made in the case during Quarter</b>
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>9. BUNDI</b>								
<b>Cases punishable with life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Other cases</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>10. CHITTORGARH</b>								
<b>Cases punishable with death or life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases Punishment with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Other cases</b>								
1	CJM	27.05.2019	827/19	SHO/Suresh Etc.	Evidence	Suresh Dhakar (Sitting MLA)	-	Prosecution Evidence
2	CJM	27.05.2019	827/19	SHO/Suresh Etc.	Evidence	Dharmnarayan Joshi (Former MLA)	-	Prosecution Evidence







S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
<b>Cases Punishable with imprisonment for 5 years or more</b>								
1	Spl. Judge(SC/ST) POA Dholpur	07.02.2024	एस एस टी 59/23	सरकार बनाम समीर खां	इंतजार आदेश माननीयं राज. उच्च न्यायालय पीठ जयपुर	भूतपूर्व एमएलए गिराज सिंह मलिंगा	05 इंतजार आदेश माननीय राज. उच्च न्यायालय पीठ जयपुर के कारण	मा.राज.उ.न्या. पीठ जयपुर के प्रकरण एस.बी. क्रिमिनल मिसलेनियस एप्लीकेशन (फॉर बेल केसिलेशन) नंबर <u>66/23</u> इन एस.बी. क्रिमिनल अपील 837/22 उनवानी हर्षाधिपति बनाम राजस्थान राज्य में पारित आदेश दि.05.07.2024 की पालना दि. 20.11.2024 को मुलजिम गिराज सिंह मलिंगा ने न्यायालय के समक्ष आत्म समर्पण किया। मुलजिम गिराज सिंह मलिंगा को दि. 02.12.2024 तक न्यायिक अभिरक्षा में भेजा गया। दि. 02.12.2024 को पत्रावली माननीय रा.उ.न्या.पीठ जयपुर के आदेश के इंतजार में दि. 13.12.2024 हेतु नियत की गयी, तब तक अभियुक्त गिराज सिंह की न्यायिक अभिरक्षा की अवधि बढ़ाई गयी। दि. 13.12.2024 को पत्रावली मा.रा.उ.न्या.पीठ जयपुर के आदेश के इंतजार में दि. 14.01.2025 हेतु नियत की गयी, तब तक अभियुक्त गिराज सिंह की न्यायिक अभिरक्षा की अवधि बढ़ाई गयी। दि. 16.12.2024 को मा.सर्वोच्च न्या. के Cr. Appeal no 5302 of 2024 (petition(s) for special Leave to Appeal (crl) no (s) <u>9528/2024</u> उनवानी गिराज सिंह मलिंगा बनाम राज. राज्य में पारित आदेश दि. 13.12.2024 की पालना में अभियुक्त गिराज सिंह मलिंगा द्वारा जमानत व मुचलके प्रस्तुत कर तस्दीक कराने पर अभियुक्त गिराज सिंह मलिंगा को जमानत पर रिहा किया गया। पत्रावली वर्तमान में मा.रा.उ.न्या. द्वारा प्रकरण के क्रियान्वयन में स्टे में लंबित है। पत्रावली दि. 14.01.2025 को इंतजार अग्रिम आदेश में नियत की गयी है।

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
<b>other cases</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>14. DUNGARPUR</b>								
<b>Cases punishable with death or life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases Punishable with imprisonment for 5 years or more</b>								
1	ADJ, Dungarpur	12.10.2022	11/2021 Session Case	State V/s Chetanlal and others	Framing of Charge	Umesh Damor (Sitting MLA)	-	-
<b>other cases</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>15. SRI GANGANAGAR</b>								
<b>Cases punishable with death or life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases Punishable with imprisonment for 5 years or more</b>								
1	ADJ No. 2 Sri Ganganagar	07.05.2013	12/2013	State Vs Jaideep Bihani etc.	Awaiting Record	Jaideep Bihani (Present MLA)	3	Record awaited from High Court, Jodhpur
<b>other cases</b>								
1	ACD Sri Ganganagar	12.05.2015	14/2015	State Vs Lalchand etc.	Prosecution Evidence	Ashok Chandna (Former MLA)	12, Prosecution Evidence	No Progress
2	JM No. 02 Sri Ganganagar	28.05.2024	1505/2024 (180/2019) (CIS No. 7646/2019)	State Vs Harish Kapoor etc.	Framing Charge	Radheshyam (Former MLA)	Adjournment no.2 waiting report of accused Radheshyam death certificate	Death certificate of Radheshyam (Former MLA) received, Proceeding Abated on 30.11.2024



S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
<b>17. JAIPUR METRO - I</b>								
<b>Cases punishable with death or life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases Punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>other cases</b>								
1	ASCJ & ACJM-2 Jaipur Metro.-I	07.11.2016	1618/2016	State Vs Mukesh Bhakar	Balance final argument	Shri Mukesh Bhakar	9 adjournment (witness not present and all Advocates wanted an opportunity for arguments	witness no. 6 and 8 was summoned repeatedly but not present that's his talbi closed, file fixed for bayan muljim, bayan muljim were taken, file fixed for final argument, final argument heard, but remained. File fixed for balance final arguments.

<b>S. N.</b>	<b>Name of Court</b>	<b>Date of Institution</b>	<b>Case No.</b>	<b>Title</b>	<b>Present Status</b>	<b>Name of Mps/MLAs</b>	<b>No. of adjournment if any given during quarter with reasons</b>	<b>Progress made in the case during Quarter</b>
2	ASCJ & ACJM-2 Jaipur Metro.-I	27.03.2017	349/2017	State Vs Ramniwas Gawadia	<b>Disposed</b>	Shri Ramniwas Gawadia (Sitting M.L.A.)		<b>Disposed on 19.11.2024</b>
<b>18. JAIPUR METRO - II</b>								
<b>Cases punishable with death of life imprisonment</b>								
1	ACD-2, Jaipur Metro-II	The cases registered on date 19.02.2021 when no accused was MP/MLA but after Assembly Elections in Nov. 2023 one of the accused Jhabar Singh elected MLA	Cr. Reg. SC No. 04/2021	State Vs Jhabar Singh Kharra & Ors.	Prosecution evidence 17 witnesses has been examined	Jhabar Singh Kharra (Sitting MLA)	-	Till now 17 prosecution witnesses has been examined and the case is fix for the same by fixing calender

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
2	ACD-4, Jaipur Metro-II	03.03.2016	FIR No. 422/14 Case No.- 01/2021	State Vs Shailendra Garg and Ors.	Arguments on Charges and for consideration the result of further investigation as directed by this court through order dated 18.04.2022	Mr. Shanti Dhariwal (Minister of Urban Development, Govt. of Rajasthan)	3	Closure reports submitted by investigation officer qua. Mr Shanti Dhariwal, Sh. N L Meena, Sh V M Kapoor & Sh Lalit K Panwar has been considered by this court & rejected. S.P. ACB has been directed to further investigation on certain points as mentioned and directed in order passed by this court on 18.04.22 in compliance of this order, ACB submitted the result of further investigation. Application filed by complainant for substitution of his counsel has been disposed off. The order dated 26.11.21 of this court quashed and set aside by Hon'ble Raj. High Court in S.B. Cri. Revision No. 113/2022 vide order dated 17.01.23 and amended order passed in S. B. Criminal Misc. Application no. 35/2023 dated 6.02.23. Hon'ble RHC in the order dated 17.01.2023 mentioned the fact that " A coordinate bench of this court has quashed the proceeding arising out of the same FIR that the present accused in person are booked in qua accused petitioner Shanti Dhariwal."
<b>Cases Punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Other Cases</b>								
1	ADJ 1 (Jaipur Metro II)	02.11.2022	CIS 76/2022 Cr. Rev./761/22	Anil Panjwani / Ashok Gahlot	बहस निगरानी	Ashok Gahlot (Sitting MLA)	1 Adjournment	निगरानीकार द्वारा बहस निगरानी हेतु समय चाहा गया।





S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
<b>20. JALORE</b>								
<b>Cases punishable with death or life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases Punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>other cases</b>								
1	JM Court Ahore (Jalore)	25.11.22	1267/22	State Vs Chhagan Singh etc.	Prosecution Evidence Next Date 09.4.2025	Chhagan Singh (Sitting M.L.A.)	-	-
2	SC/ST Court, Jalore	29.09.23	180/23	State Vs Pankaj Devasi etc.	Stayed by RHC Next date 18.02.2025	Ratan Devasi (Sitting M.L.A.)	-	-
<b>21. JAISALMER</b>								
<b>Cases punishable with death or life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases Punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Other Cases</b>								
1	ACJM Pokaran (Jaisalmer)	13.11.2019	942/2019	State Vs Shaitan Singh etc	Prosecution Evidence	Shaitan Singh (Former MLA)	02 Witness is recorded in this quarter. Process is being issued. Total adjournment number during this quarter is 02.	Process issued for witness
<b>22. JHALAWAR</b>								

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
<b>Cases punishable with death or life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases Punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>other cases</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>23. JHUNJHUNU</b>								
<b>Cases punishable with death or life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases Punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>other cases</b>								
1	CJM, Jhunjhunu	29.05.2024	1087/2024	State/ Pawan and other	Appearing of Accused	1. Narendra Kumar Khichad (Ex M.P.) 2. Shubkaran Chaudhary (Ex M.L.A) 3. Subhash Poonia (Ex M.L.A.)	-	After the Prosecution officer has complied with the provisions of section 204 of Cr.P.C. Accused Summons should be issued.
<b>24. JODHPUR METRO.</b>								
<b>Cases punishable with death or life imprisonment</b>								
1	SPL JUDGE, SC/ ST (POA) ACT CASES, Jodhpur Metro	16.12.2011	97/2011	UOI through CBI/ Sohan Lal etc.	Defence evidence	Malkhan Singh (Former MLA)	4 अधिवक्तागण ने साक्ष्य सफाई हेतु अवसर चाहा	Continue Defence Evidence



S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
<b>26. KARALI</b>								
<b>Cases punishable with death or life imprisonment.</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases Punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>other cases</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>27. KOTA</b>								
<b>Cases punishable with death of life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases punishable with for 05 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Other cases</b>								
1	ACJM NO. 06, KOTA	06-10-2022	CR. REG. CASE 10861/22	State Vs Chandrakanta Meghwal Etc.	Awaiting order from Higher Court	Chandrakanta Meghwal (Former M.L.A.)	0	Revision of cognizable order is pending no change next date 18.01.2025
2	ACJM Ramganj Mandi (Kota)	24-01-2022	91/2022	State Vs Madan Dilawar Etc	<b>Disposed</b>	Shri Madan Dilawar (Sitting M.L.A.)	0	<b>Disposed at date 19.10.2024</b>

<b>S. N.</b>	<b>Name of Court</b>	<b>Date of Institution</b>	<b>Case No.</b>	<b>Title</b>	<b>Present Status</b>	<b>Name of Mps/MLAs</b>	<b>No. of adjournment if any given during quarter with reasons</b>	<b>Progress made in the case during Quarter</b>
3	ACJM Ramganj Mandi (Kota)	13-10-2023	1551/2023	State Vs Madan Dilawar Etc	Prosecution Evidence	Shri Madan Dilawar (Sitting M.L.A.)	3 witness not present in this quarter next dates given for prosecution evidence is 13.11.2024, 05.12.2024 and 10.01.2025	No Progress
4	ACJM Ramganj Mandi (Kota)	13-10-2023	1552/2023	State Vs Madan Dilawar Etc	Prosecution Evidence	Shri Madan Dilawar (Sitting M.L.A.)	3 witness not present in this quarter next dates given for prosecution evidence is 13.11.2024, 05.12.2024 and 10.01.2025	No Progress
5	JM DIGOD (Kota)	15-12-2012	576/2012	State Vs Prahlad	Argument on application u/s 468 crpc	Bhawani Singh Rajawat (Former M.L.A.)	3 (P.O. on maternity leave and currently P.O. has additional charge)	No Progress
6	ACJ&JM(S) 5 Kota	29-07-2016	7451/2016	State Vs Raju urf Rajkamal Etc	Service of non Bailable Warrent	Bhawani Singh Rajawat (Former M.L.A.)	3 adjournment given accused not present	No Progress
7	ACJM No. 2 Kota	14-11-2022	11860/22	State Vs Bhawani Singh Rajawat Etc	Prosecution Evidence	Bhawani Singh Rajawat (Former M.L.A.)	3 evidence was not produced	witness present but not examined due to unavailable record.

<b>S. N.</b>	<b>Name of Court</b>	<b>Date of Institution</b>	<b>Case No.</b>	<b>Title</b>	<b>Present Status</b>	<b>Name of Mps/MLAs</b>	<b>No. of adjournment if any given during quarter with reasons</b>	<b>Progress made in the case during Quarter</b>
8	ACJM NO. 3 KOTA	19-07-2021	7125/2021	State v/s Badrilal @ Birdhilal Etc	Service of Non- bailable warrant	Bhawani Singh Rajawat (Former M.L.A.)	No. of 2 adjournment. Due to Bail Jump arrest Warrant issued of accused Bhuralal.	No Progress
9	SPL JUDGE, SC/ ST (POA) ACT CASES, KOTA	17-08-2022	125/2022	State Vs Bhawani Singh Rajawat And Others	<b>Disposed</b>	Bhawani Singh Rajawat (Former M.L.A.)	-	<b>Judgment pronounced and disposed as on 19.12.2024</b>
10	JM Kanwas (Kota)	24-07-2023	340/2023	State V/s Heera Lal Nagar etc.	Argument on charge	Heera Lal Nagar (Sitting M.L.A.)	2 The advocates of the accuse taken time for argument on charge	No progress till further
<b>28. MERTA</b>								
<b>Case punishable with death of life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Case Punishable with imprisonment for 5 years of more</b>								

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
1	CJM Nagaur	07.09.2020	877/20	सरकार बनाम भंवरलाल व अन्य	Stay	1. श्रीमती इन्द्रा देवी बावरी (पूर्व एम.एल.ए.) 2. श्री पुखराज गर्ग (पूर्व एम.एल.ए.)	1	माननीय सर्वोच्च न्यायालय द्वारा राजस्थान राज्य बनाम देवाराम अपील नम्बर 8191/21 में माननीय राजस्थान उच्च न्यायालय, जोधपुर के Bail Appl. No. 8369/21 में स्थगन आदेश है।
<b>Other cases</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>29. PALI</b>								
<b>Cases punishable with death or life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Other Cases</b>								
1	Gram Nyayalaya, Raipur	17.03.2020	CRO- 70/2020	State V/s Shaitanaram etc.	Stay by High Court	Smt. Shobha Chouhan (Sitting MLA)	7 Adjournment given.	पत्रावली पूर्व में सुनाने आरोप सारांश हेतु नियत थी। पत्रावली वर्तमान में रा.उ.न्या. द्वारा पारित आदेश की प्रमाणित प्रति पेश करने हेतु नियत है।
<b>30. PRATAPGARH</b>								
<b>Cases punishable with death or life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases Punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>other cases</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>31. RAJSAMAND</b>								





S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
<b>34. SIROHI</b>								
<b>Cases punishable with death or life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases Punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>other cases</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>35. TONK</b>								
<b>Case punishable with death or life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases Punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Other cases</b>								
1	ACJM Malpura	18.04.2023	299/23	State Vs Sukhbeer Singh Jonapurja etc	Prosecution Evidence	Sukhveer Singh Jonapurja Ex MP Tonk Sawai Madhopur	0	Evidence has been recorded of 3 witnesses.
2	ACJM Malpura	18.04.2023	299/23	State Vs Sukhbeer Singh Jonapurja etc	Prosecution Evidence	Kanhaiya Lal Choudhary at present MLA Toda Malpura	0	Evidence has been recorded of 3 witnesses.

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
3	ACJM Malpura	18.04.2023	299/23	State Vs Sukhbeer Singh Jonapuria etc	Prosecution Evidence	Rajendra Gurjar Ex MLA Deoli Uniara	0	Evidence has been recorded of 3 witnesses.
<b>36. UDAIPUR</b>								
<b>Cases Punishable with death of life imprisonment</b>								
1	CJ&JM Sarada	07.02.2020	34/20	State v/s Shanti devi	Evidence	Amrit Lal Meena	Adjournment is given to lack of court time	दिनांक 18.01.2025 को अभियुक्त अमृतलाल मीणा की प्रमाणित फोट तस्दीक पी.एस. सेमारी से प्राप्त हुई जिसके आधार पर अभियुक्त अमृतलाल मीणा के विरुद्ध कार्यवाही ड्रॉप की गई। अब पत्रावली साक्ष्य पैरवी के स्टेज पर दिनांक 15.02.2025 को नियत है।
<b>Cases Punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Other Cases</b>								
1	ACJ&JM (South) NO.2	20.03.2023	3772/23	State/ Ravindra singh Bhati etc	Evidence	Ravindra Singh Bhati (Sitting M.L.A.)	(03) Summon not served, & Witness not present	File now in Evidence stage.